

the development of the Mines during the Second Five-Year Plan period; and

(b) the amount likely to be granted to the Company during 1957-58?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). The matter is under consideration. Pending finalisation of the terms and conditions of the Central Government's participation in the finances and management of the Singareni Collieries Company, sanction for the payment of a loan of Rs. 10 lakhs to the Company has been issued.

कार्यपालिका से न्यायपालिका को पृथक करना

*८३४. श्री सरजू रांडे : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) कार्यपालिका से न्यायपालिका को अलग करने के बारे में अब तक क्या प्रगति हुई है ; और

(ख) भारत के किन-किन राज्यों में न्यायपालिका को कार्यपालिका से अलग कर दिया गया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) तथा (ख). आसाम, बम्बई, मध्य प्रदेश, मद्रास और केरल में न्यायपालिका से कार्यपालिका को बिल्कुल अलग कर दिया है। आन्ध्र, बिहार, पंजाब, उत्तर प्रदेश, राजस्थान और मैसूर राज्यों में ऐसा आंशिक रूप में किया गया है।

Untouchability Act

*855. **Shri B. C. Mullick:** Will the Minister of Home Affairs be pleased to state the steps taken by the Government of India to keep a watch over the working of the Untouchability (Offences) Act, 1955?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The State Governments are responsible for enforcing the provisions of the Un-

touchability (Offences) Act, 1955, which makes the practice of untouchability a cognisable offence. Adequate publicity has been given to the provisions of this Act in the various regional languages and most of the State Governments have also appointed small Committees to ensure the effective implementation of the provisions of the Act. In this connection attention is invited to the reply given to Shri Thimmaiah's Starred Question No. 1174 on 17th August, 1956.

Beggars

*856. **Shri Gajendra Prasad Sinha:** Will the Minister of Home Affairs be pleased to state whether any effort has been made either by the Union or State Governments to compile correct statistics of the number of beggars in the country?

The Deputy Minister of Home Affairs (Shrimati Alva): Statistics of Beggars and Vagrants are available in the 1951 Census Report. Since then no independent enquiry to ascertain the number of beggars in the country has been made by the Central Government. As regards State Governments' efforts to compile correct statistics of beggars in the country, attention is invited to parts (b) and (c) of Shri Hem Raj's starred question No. 397, answered in the Lok Sabha on the 26-11-56 and the information subsequently laid on the Table of the House.

National Institute of Basic Education

*857. { **Shri Ram Saran:**
Shri Shree Narayan Das:

Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of senior workers who have received advanced training so far in the National Institute of Basic Education;

(b) how they are selected; and

(c) the qualifications prescribed for them?